

**CUSTOMS EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,**

West Block No.2, R.K.Puram, New Delhi

COURT-IV

Date of hearing: 25.08.2017

Appeal No. E/2007/2012-EX[SM]

[Arising out of the Order-in-Appeal No. 113-117/CE/PKJ/CCE/ADJ/2012 dated 18.04.2012, passed by the Commissioner of Central Excise, Delhi]

M/s. Thermopads Pvt. Ltd. ... Appellant

Vs.

C.C.E. Delhi-I ... Respondent

Appearance:

Present None for the appellant

Present Shri K. Poddar, DR for the respondent

Coram: Hon'ble Mr. Ashok Jindal, Judicial Member

FINAL ORDER No. 56827/2017

Per Ashok Jindal:

None appeared on behalf of the appellant. Nor any adjournment has been requested despite notice. Records have been perused.

2. On perusal of the record, I find that matter was initially listed for hearing on 26.07.2013. Thereafter on 23.08.2013, 30.08.2013, 14.10.2016, 23.01.2017, 22.03.2017, 16.05.2017, 28.06.2017 and today.

3. On all the occasions, none appeared on behalf of the appellant nor has any request for adjournment been received. In these terms, it is concluded that appellant is not interested contesting their appeal. Therefore, the appeal is dismissed for non prosecution with the liberty to the appellant (if so desired) to move an application for restoration of appeal within 30 days

of the receipt of this order. In the above terms, the appeal is disposed off.

[Dictated and Pronounced in the open court]

(Ashok Jindal)
Judicial Member

Bhanu